

9	10	11	12	13	14
सामग्री दीता	2 वर्ष	प्रतिनिधि द्वारा नियुक्ति न होना	ऐसे अधीक्षक जिन्होंने उस श्रेणी में 3 वर्ष नियमित सेवा की है जिन्होंने न हो सकने पर ऐसे अधीक्षक जिन्होंने अधीक्षक और सहायक अधीक्षक की श्रेणी में 8 वर्ष सम्मिलित नियमित सेवा की है और दोनों के न हो सकने पर ऐसे सहायक अधीक्षक जिन्होंने उच्च श्रेणी में 3 वर्ष नियमित सेवा की है। प्रतिनियुक्ति पर स्थानान्तरण केन्द्रीय सरकार/राज्य सरकारों के अधीन ऐसे अधिकारी (क) (i) जो सद्यः पद धारण किए हुए हैं और (ii) जिन्होंने 550-900 रु० के अथवा समतुल्य वेतनमान वाले पदों पर तीन वर्ष सेवा की है। या (iii) जिन्होंने 425-700 रु०के अथवा समतुल्य वेतनमान वाले पदों या 8 वर्ष सेवा की है और (घ) जिन्हें स्थापना, प्रशासन और लेखा कार्य का अनुभव है, (प्रतिनियुक्ति की अवधि सामान्यतः 3 वर्ष से अधिक नहीं होगी)	समूह "अ" विभागाध्यक्ष प्रतिनिधि समिति : (i) महाविद्यार्थक वेटेड, डिजाइन और व्यापार चिह्न--अध्यक्ष (ii) संयुक्त रजिस्ट्रार व्यापार चिह्न--सदस्य (iii) उच्च रजिस्ट्रार/सहायक रजिस्ट्रार, व्यापार चिह्न--सदस्य (iv) अनुसूचित जाति/अनुसूचित जनजाति का समूचित प्रास्थिति का अधिकारी--सदस्य	किसी अधिकारी की प्रतिनियुक्ति पर नियुक्ति के लिए चयन करते समय और इन नियमों के उपबन्धों को संशोधित/संशोधित करते समय संघ लोक सेवा आयोग से परामर्श करना आवश्यक है।



[सं०ए०-12018/4/80 ई IV]
श्रीमती एम० मनोत, अवर सचिव

MINISTRY OF INDUSTRY
(Department of Industrial Development)

New Delhi, the 1st December, 1981

G.S.R. 13.—In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of the Office of Controller-General of Patents, Designs and Trade Marks [Class I and II (Gazetted) Posts] Recruitment Rules, 1968, in so far as they relate to the posts in the Trade Marks Registry, except as respects things done or omitted to be done, the President hereby makes the following rules regulating the method of recruitment to Group 'A' and Group 'B' posts in the Trade Marks Registry in the Office of the Controller-General of Patents, Designs and Trade Marks, namely:—

1. Short title and commencement.—(1) These rules may be called the Trade Marks Registry (Group 'A' and 'B' Posts) Recruitment Rules, 1981.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Application—These rules shall apply to the posts specified in Column 1 of the Schedule annexed hereto.

3. Number of posts, classification and scale of pay:—The number of the said posts, their classification and the scales of pay attached thereto, shall be as specified in columns 2 to 4 of the said Schedule.

4. Method of recruitment, age limit, qualifications etc.—The method of recruitment to the said posts, age limit, qualifications and other matters connected therewith shall be as specified in columns 5 to 14 of the Schedule aforesaid.

5. Disqualification—No person,—

(a) who has entered into or contracted a marriage with a person having a spouse living, or

(b) who, having a spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to any of the said posts;

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and there are other grounds for so doing, exempt any person from the operation of this rule.

6. Power to relax.—Where the Central Government is of opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing, and in consultation with the Union Public Service Commission, relax any of the provisions of these rules in respect of any class or category of persons.

7. Saving :—Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE

Name of Post	No. of posts	Classification	Scale of pay	Whether Selection post or non-selection post	Age limit for direct recruits	Whether benefit of added years of Service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972	Educational and other qualifications required for direct recruits				
1	2	3	4	5	6	7	8				
1. Joint Registrar of Trade Marks	1	General Central Service Group 'A' Gazetted	Rs. 15 00-60-1800-100-2000	Selection	Not exceeding 50 years (Relaxable up to 5 years for Government servants) Note:—The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (other than those in the Union Territories of the Andaman and Nicobar Islands and Lakshadweep).	Yes.	Essential.— (i) Degree in Law of a recognised University or equivalent. (ii) 10 years' practice in a High Court in India or 10 years' experience in State Judicial Service or in a superior post in the legal department of a State or 10 years' experience in legal affairs in a post in the Central Government or 10 years' experience in the Trade Marks Registry or 10 years' experience in teaching Law. OR Master's degree in Law of a recognised University or equivalent with 8 years' experience in teaching and/or research in Law. Note :—1. Qualifications are relaxable at the discretion of the Union Public Service Commission in case of candidates otherwise well qualified. Note 2.—The qualification(s) regarding experience is/are relaxable at the discretion of the Union Public Service Commission in the case of candidates belonging to scheduled castes and scheduled Tribes if, at any stage of selection, the Union Public Service Commission is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the vacancies reserved for them. Desirable : Degree in Science or Engineering/Technology of a recognised University or equivalent.				
Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Period of Probation if any	Method of recruitment whether by direct recruitment or by promotion or by deputation/transfer and percentage of the vacancies to be filled by various methods	In case of recruitment by promotion/deputation/transfer grades from which promotion/deputation/transfer to be made	If a Departmental Promotion Committee exists what is its composition	Circumstances in which Union Public Service Commission is to be consulted in making recruitment	9	10	11	12	13	14
Age: No Educational Qualification : Yes	2 years	By promotion, failing which by deputation (including short-term contract) and failing both	Promotion : Deputy Registrar of Trade Marks with 3 years' regular service in the grade,	1. Group 'A' Departmental Promotion Committee (for considering promotion):	Selection on each occasion shall be made in consultation						



9	10	11	12	13	14
	by direct recruitment		failing which Deputy Registrar of Trade Marks with 5 years' combined regular service in the grades of Deputy Registrar of Trade Marks and Assistant Registrar of Trade Marks; and failing both Assistant Registrar of Trade Marks with 5 years' regular service in the grade.	<ol style="list-style-type: none"> 1. Chairman/Member, Union Public Service Commission—Chairman. 2. Joint Secretary (Administration) Department of Industrial Development—Member 3. Controller General of Patents, Designs and Trade Marks—Member 	with the UPSC. Consultation with the UPSC also necessary while amending any of the provisions of these rules.
		Transfer on deputation (including short-term contract): Officers under the Central/State Government/Universities, 'Semi Government/Autonomous or Statutory Organisations—		<ol style="list-style-type: none"> 2. Group 'A' Departmental Promotion Committee for considering confirmation): 1. Joint Secretary (Administration) Department of Industrial Development—Chairman 2. Controller General of Patents, Designs and Trade Marks—Member 3. An officer of appropriate status belonging to Scheduled Caste/Scheduled Tribe—Member. 	
		(a) (i) holding analogous posts; or (ii) with 3 years' Service in posts in the scale of Rs. 1300-1500 or equivalent or (iii) with 5 years' service in posts in the scale of Rs. 1100-1600 or equivalent and			
		(b) possessing educational qualifications and experience laid down for direct recruits under Column 8. (Period of deputation contract shall ordinarily not exceed 4 years.)			Note:—The proceedings of the Departmental Promotion Committee relating to confirmation shall be sent to the Commission for approval. If, however, these are not approved by the Commission, a fresh meeting of the Departmental Promotion Committee to be presided over by the Chairman or Member of the Union Public Service Commission shall be held.

1	2	3	4	5	6	7	8
2. Deputy Registrar of Trade Marks	4	General Central Service Group 'A' Gazetted.	Rs. 1300-50-1700	Selection	Not exceeding 45 years (Relaxable up to 5 years for Government servants) Note:—The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (other than those in the Union Territories of the Andaman and Nicobar Islands and Lakshadweep).	Yes	Essential : (i) Degree in law of a recognised University or equivalent. (ii) 8 year's practice in a High Court in India or 8 years' experience in State Judicial Service or in a superior post in the legal department of a State or 8 years' experience in legal affairs in a post in the Central Government or 8 years' experience in the Trade Marks Registry or 8 years' experience in teaching Law. OR Master's degree in Law of a recognised University or equivalent with



1 2 3 4 5 6 7 8

years' experience in teaching and/or research in Law.

Note 1. Qualifications are relaxable at the discretion of the Union Public Service Commission in case of candidates otherwise well qualified.

Note 2. The qualification(s) regarding experience is/are relaxable at the discretion of the Union Public Service Commission in the case of candidates belonging to Scheduled Castes and Scheduled Tribes if, at any stage of selection, the Union Public Service Commission is of the opinion that sufficient number of candidates possessing the requisite experience are not likely to be available to fill up the vacancies reserved for them.

Desirable :

Degree in Science or Engineering/Technology of a recognised University or equivalent.

9 10 11 12 13 14

Age: No
Educational
Qualification :
Yes

2 years

(i) 25% by promotion, failing which by transfer on deputation (including short-term contract), and failing both by direct recruitment.
(ii) 75% by direct recruitment.

Promotion :
Assistant Registrar of Trade Marks with 3 years' regular service in the grade.

Transfer on deputation (including short-term contract). Officers of the Central/State Government/Universities, Semi-Government/Autonomous or Statutory Organisations :

(a) (i) holding analogous posts; or
(ii) with 3 years' service in posts in the scale Rs. 1100-1600, or equivalent; and

(b) possessing the educational qualifications and experience laid down for direct recruits under Column 8. (Period of deputation/contract shall ordinarily not exceed 3 years).

1. Group 'A' Departmental Promotion Committee (for considering promotion)

(i) Chairman/Member, Union Public Service Commission.—Chairman.

(ii) Joint Secretary (Administration)—Department of Industrial Development.—Member.

(iii) Controller General of Patents, Designs and Trade Marks.—Member.

2. Group 'A' Departmental Promotion Committee (for considering confirmation) :—

(i) Joint Secretary (Administration) Department of Industrial Development.—Chairman.

(ii) Controller General of Patent, Designs and Trade Marks.—Member.

(iii) An officer of a appropriate status belonging

Selection on each occasion shall be made in consultation with the Union Public Service Commission.

Consultation with Union Public Service Commission also necessary while amending/relaxing any of the provisions of these rules.



to Scheduled Castes/
Scheduled Tribes
—Member

Note :—The proceedings of the Departmental Promotion Committee relating to confirmation shall be sent to the Commission for approval. If, however, these are not approved by the Commission a fresh meeting of the Departmental Promotion Committee to be presided over by the Chairman or a Member of the Union Public Service Commission shall be held.

1	2	3	4	5	6	7	8
3. Assistant Registrar of Trade Marks.	2 General Central Service Group 'A' Gazetted.	Rs.1100-50-1600.	Selection. Not exceeding 40 years No.	(Relaxable upto 5 years for Government Servants)	No.	Essential:	

Note : The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (other than those in the Union Territories of the Andaman and Nicobar Islands and Lakshadweep).

- (i) Degree in Law of recognised University or equivalent.
- (ii) 6 years' practice in a High Court in India or 6 years' experience in State Judicial Service or in a superior post in the legal department of a State or 6 years' experience in legal affairs in a post in the Central Government or 6 years' experience in the Trade Marks Registry or 6 years' experience in teaching Law.

OR

Master's degree in Law of a recognised University or equivalent with 4 years' experience in teaching and/or research in Law.

Note 1 : Qualifications are relaxable at the discretion of the Union Public Service Commission in case of candidates otherwise well qualified.

Note 2 : The qualification(s) regarding experience is/are relaxable at the discretion of the Union Public Service Commission in the case of candidates belonging to Scheduled Castes and Scheduled Tribes if, at any stage of selection



the Union Public Service Commission is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the vacancies reserved for them.

Desirable :—

Degree in Science or Engineering/Technology of a recognised University or equivalent.

9	10	11	12	13	14
<p>Age : No. 2 years. Educational Qualification : Yes.</p>	<p>By promotion, failing which by transfer on deputation (including short-term contract), and failing both by direct recruitment.</p>	<p>Promotion : (i) Senior Examiner of Trade Marks with 5 years' regular service in the grade. (ii) Failing (i) above, Senior Examiner of Trade Marks with 8 years' combined regular service in the grades of Senior Examiner of Trade Marks and Examiner of Trade Marks. (iii) Failing (i) and (ii) above, Examiner of Trade Marks with 8 years' regular service in the grade.</p>	<p>Transfer on deputation (Including short-term contract) :— Officers under the Central/State Governments, Universities/Semi-Government Autonomous or statutory organisations— (a)(i) holding analogous posts; or (ii) with 5 years' service in posts in the scale of Rs.700-1300 or equivalent; or (iii) with 8 years' service in posts in the scale of Rs.650-1200 or equivalent; and (b) possessing the educational qualifications and experience laid down for direct recruits under Column 8. (Period of deputation/contract shall ordinarily not exceed 3 years).</p>	<p>1. Group 'A' Departmental Promotion Committee (for considering promotion) (i) Chairman/Member, Union Public Service Commission—Chairman. (ii) Joint Secretary (Administration) Department of Industrial Development—Member. (iii) Controller General of Patents, Designs and Trade Marks—Member. 2. Group 'A' Departmental Promotion Committee (for considering confirmation) (i) Joint Secretary, (Administration), Department of Industrial Development—Chairman. (ii) Controller General of Patents, Designs and Trade Marks—Member. (iii) An officer of a appropriate status belonging to Scheduled Caste/Scheduled Tribe—member. Note : The proceedings of the Departmental Promotion Committee relating to confirmation shall be sent to the Commission for approval. If, however, these are not approved by the Commission a fresh meeting of the Departmental Promotion Committee to be presided over by the Chairman or a Member of the Union Public Service Commission shall be held.</p>	<p>Selection on each occasion shall be made in consultation with the Union Public Service Commission. Consultation with Union Public Service Commission also necessary while amending/relaxing any of the provisions of these rules.</p>



1	2	3	4	5	6	7	8
Senior Examiner of Trade Marks.	9	General Central Service Group 'A' Gazetted.	Rs. 700-40-900-EB-40-1100-50-1300.	Selection.	Not exceeding 35 years (relaxable up to 5 years for Government Servants). Note : The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (other than those in the Union Territories of the Andaman and Nicobar Islands and Lakshadweep).	No.	Essential :— (i) Degree in Law of a recognised University or equivalent. (ii) 5 years' experience in legal affairs or Trade Marks. Note 1 : Qualifications are relaxable at the discretion of the Union Public Service Commission in case candidates otherwise well qualified. Note 2 : The qualification(s) regarding experience is/are relaxable at the discretion of the Union Public Service Commission in the case of candidates belonging to Scheduled Castes and Scheduled Tribes if at any stage of selection the Union Public Service Commission is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the vacancies reserved for them. Desirable :— Degree in Science or Engineering/Technology of a recognised University or equivalent.

9	10	11	12	13	14
Age : No.	2 years.	(i) 33-1/3 % by promotion, failing which by deputation (including short-term contract), and failing both by direct recruitment. (ii) 66-2/3 % by direct recruitment.	Promotion :— Examiner of Trade Marks with 3 years' regular service in the grade. Transfer on deputation (including short-term contract.) Officers under the Central/ State Governments, Universities, Semi Government/ Autonomous or statutory organisations. (a) (i) holding analogous posts; or (ii) with 3 years' service in posts in the scale of Rs. 650-1200 or equivalent; or (iii) with 5 years' service in posts in the scale of Rs. 550-900 or equivalent; and (b) possessing the educational qualifications and experience laid down for direct	1. Group 'A' Departmental Promotion Committee (for considering Promotion) (1) Chairman/Member Union Public Service Commission — Chairman. (2) Joint Secretary (Administration) Department of Industrial Development—Member. 3) Controller General of Patents, Designs and Trade Marks—Member. 2. Group 'A' Departmental Promotion Committee. (for considering Confirmation)— (i) Controller General Patents, Designs and	Selection on each occasion shall be made in consultation with the Union Public Service Commission. Consultation with Union Public Service Commission also necessary while amending/relaxing any of the provisions of these rules



recruits under Column 8. (Period of deputation/contract shall ordinarily not exceed 3 years.)

Trade Marks—Chairman.
(ii) Joint Registrar/Deputy Registrar of Trade Marks—Member.
(iii) An Officer of a appropriate status belonging to Scheduled Caste/Scheduled Tribe—Member.

Note : The Proceedings of the Departmental Promotion Committee relating to confirmation shall be sent to the Commissioner for a approval. If, however, these are not approved by the Commission a fresh meeting of the Departmental Promotion Committee to be presided over by the Chairman or a Member of the Union Public Service Commission shall be held.

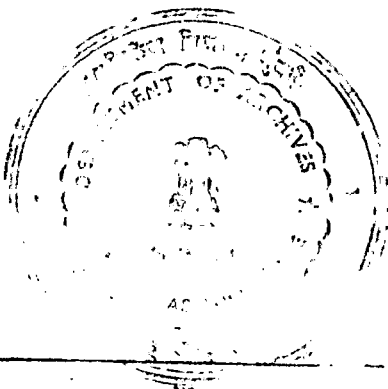
1	2	3	4	5	6	7	8
Examiner of Trade Marks.	10 Note :— The number of posts is subject to variation dependent on workload.	General Central Service Group 'B' Gazetted.	Rs.650-30-740-35-810-EB-35-880-40-1000-EB-40-1200.	Selection.	Not exceeding 30 years. (Relaxable upto 5 years for Government Servants). Note : The crucial date for determining age limit shall be the closing date for receipt or applications from candidates in India (other than those in the Union Territories of the Andaman and Nicobar Islands and Lakshadweep).	No.	Essential : (i) Degree in Law of a recognised University or equivalent. (ii) 3 years' experience of legal affairs or trade marks. Note 1 : Qualifications are relaxable at the discretion of the Union Public Service Commission in case of candidates otherwise well qualified. Note 2 : The qualifications regarding experience is/are relaxable at the discretion of the Union Public Service Commission in case of candidates belonging to Scheduled Castes and Scheduled Tribes if, at any stage of selection, the Union Public Service Commission is of the opinion that sufficient number of candidates from the communities possessing the requisite experience are not likely to be available to fill up the vacancies reserved for them. Desirable :— Degree in Science or Engineering/Technology of a recognised University or equivalent.



	10	11	12	13	14
Age : No. Educational qualification : Yes.	2 years.	By promotion, failing which by direct recruitment.	Promotion : (i) Assistant Examiner Trade Marks with 8 years' regular Service in the grade. (ii) P.A. to Controller General with 3 years regular service in the grade. Note—The eligibility list for promotion shall be prepared with reference to the date of completion by officers of the prescribed qualifying service in the respective grade/post.	Group 'B' Departmental Promotion Committee. (i) Controller General Patents, Designs and Trade Marks—Chairman. (ii) Joint Registrar Trade Marks—Member. (iii) Deputy Registrar/Assistant Registrar Trade Marks—Member. (iv) An officer of appropriate status belonging to Scheduled Caste/Schedule Tribe—Member. Note—The proceedings of the Departmental Promotion Committee relating to confirmation shall be sent to the Commission for approval. If, however, these are not approved by Commission a fresh meeting of the Departmental Promotion Committee to be presided over by the Chairman or a member of the Union Public Service Commission shall be held.	Consultation with the Union Public Service Commission necessary while making direct recruitment and amending/relaxing any of the provisions of these rules.

1	2	3	4	5	6	7	8
6. Administrative Officer.	1	General Central Service Group 'B' Gazetted	Rs.650-30-740-35-810-EB-35-880-40-1000-EB-40-1200.	Selection.	Not applicable.	Not applicable.	Not applicable.

	9	10	11	12	13	14
Not applicable.	2 years.	By promotion failing which by transfer on deputation.	Promotion : Superintendent with 3 years' regular service in the grade failing which Superintendent with 8 years' regular service in the grade of Superintendent and Assistant Superintendent combined together and failing both Assistant Superintendent with 8 years' regular service in the grade. Transfer on Deputation Officers under the Central/State Governments. (a) (i) holding analogous posts or	Group 'B' Departmental Promotion Committee. (i) Controller General of Patents, Designs and Trade Marks—Chairman. (ii) Joint Registrar of Trade Mark—Member. (iii) Deputy Registrar/Assistant Registrar of Trade Marks—Member. (iv) An officer of appropriate status belonging to Scheduled Castes/Scheduled Tribe—Member.	Consultation with the Union Public Service Commission necessary while selecting an officer for appointment on deputation and amending/relaxing any of the provisions of these rules.	





- (ii) with 3 years' service in posts in the scale of Rs. 550-900 or equivalent or
- (iii) with 8 years' service in the Scale of Rs. 425-700 or equivalent, and
- (b) possessing experience in establishment, administration and accounts work.
- (Period of deputation shall ordinarily not exceed 3 years).

[No. A-12018/4/80-EIV]
SMT. S. BHANOT, Under Secy.

स्वास्थ्य और परिवार कल्याण मंत्रालय

शुद्धि पत्र

नई दिल्ली, 10 दिसम्बर, 1981

सां. कां. निं. 14.— भारत के राजपत्र, भाग 2, खंड 3, उपखंड (1), तारीख 15-8-81 के पृष्ठ 1863 पर प्रकाशित भारत सरकार के स्वास्थ्य और परिवार कल्याण मंत्रालय (स्वास्थ्य विभाग) की अधिसूचना सं. सां. कां. निं. 758 तारीख 27 जुलाई, 1981 के पैरा 3 (ii) में "राष्ट्रपति" शब्द के स्थान पर "समापति" शब्द पढ़ें।

[सं. निं. 16011/4/80-एम. ई. (पी. जी.)]

एम. एन. सोहरा, संयुक्त सचिव

नई दिल्ली, 17 दिसम्बर, 1981

सां. कां. निं. 15.— संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राष्ट्रपति एतद्द्वारा कलावती सरन बाल चिकित्सालय (समूह "ग" पद) भर्ती नियम, 1981 में प्रागे और संशोधन करने के लिए निम्नलिखित नियम बनाते हैं, अर्थात्

1. संक्षिप्त शीर्षक और प्रारम्भ : 1. इन नियमों का नाम कलावती सरन बाल चिकित्सालय (समूह "ग" पद) भर्ती, (संशोधन) नियम 1981 है।

2. कलावती सरन बाल चिकित्सालय (समूह "ग" पद) भर्ती नियम, 1981 की अनुसूची के क्रम संख्या 12 पर उच्च श्रेणी लिपिकों के पद के बारे में है, उग पद के सामाने—

(क) कालम दो के नीचे की गई प्रविष्टि में "पांच" का शब्द प्रतिस्थापित किया गया है।

(ख) कालम 11 के नीचे की गई प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टि प्रतिस्थापित की गई है, अर्थात् :—

नई दिल्ली, 18 दिसम्बर, 1981

सां. कां. निं. 16.— संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राष्ट्रपति एतद्द्वारा स्वास्थ्य और परिवार कल्याण मंत्रालय में डा.मन्नाहकार (होम्यो.) के पद की भर्ती की पद्धति को विनियमित करने के लिए निम्नलिखित नियम बनाते हैं, अर्थात् :—

1. संक्षिप्त शीर्षक और प्रारम्भ— (1) इन नियमों का नाम स्वास्थ्य और परिवार कल्याण मंत्रालय, उपमन्नाहकार (होम्यो.) भर्ती नियम, 1981 है।
2. ये सरकारी राजपत्र में प्रकाशित होने की तिथि की प्रवृत्त होंगे।

(2) संख्या, वर्गीकरण तथा वेतनमान पदों की संख्या, उत्तम वर्गीकरण तथा वेतनमान वृद्धि होंगे जैसा कि अनुसूची के स्तम्भ 2 से 4 में निर्दिष्ट है।

(1) पदोन्नति : उन प्रथम श्रेणी लिपिकों/स्वागतियों/टेलीफोन प्रापरेटर सह-प्रथम श्रेणी लिपिकों में से जो अपने-अपने ग्रेड में प्राड वर्ष की नियमित सेवा कर चुके हों।

(2) वर्गीकरण : प्राशुलिपिक (330-560 रु.) जो अपने ग्रेड में तीन वर्ष की नियमित सेवा कर चुके हों।

[संख्या ए० 12018/20/78-प्रशासन-II (एम० ई० -यू जी) डेस्क]
जी० जी० के० नायर, डेस्क अधिकारी

MINISTRY OF HEALTH AND FAMILY WELFARE

New Delhi, the 17th December, 1981

G.S.R. 15.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Kalawati Saran Children's Hospital (Group 'C' posts) Recruitment Rules, 1981, namely:—

1. (1) These rules may be called the Kalawati Saran Children's Hospital (Group 'C' posts) Recruitment (Amendment) Rules, 1981.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Schedule to the Kalawati Saran Children's Hospital (Group 'C' Posts) Recruitment Rules, 1981, against the post at Serial number 12, relating to the post of Upper Division Clerks—

"(a) for the entry under Column 2, the word "five" shall be substituted;

(b) for the entry under Column 11, the following shall be substituted, namely:—

(i) Promotion : From Lower Division Clerk|Receptionist|Telephone Operator-cum-Lower Division Clerk with eight years' regular service in the respective grades.

(ii) Transfer : Stenographer (Rs. 330-560) with three years' regular service in the grade."

[A-12018/20/78-Admn.II(ME-UG) Desk]
G. G. K. NAIR, Desk Officer